



കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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Thiruvananthapuram,
Saturday

2021 ജൂലൈ 03
03rd July 2021
1196 മിഥുനം 19
19th Mithunam 1196
1943 ആഷാഢം 12
12th Ashadha 1943

നമ്പർ
No. 1953

GOVERNMENT OF KERALA Law (Legislation-C) Department NOTIFICATION

No. 7304/Leg.C2/2020/Law.

Dated, Thiruvananthapuram, 2nd July, 2021
18th Mithunam, 1196
11th Ashadha, 1943.

The following Ordinance promulgated by the Governor of Kerala on the 1st day of July, 2021 is hereby published for general information.

By order of the Governor,

SADIQUE M. K.,
Special Secretary (Law).



ORDINANCE No. 90 OF 2021**THE KERALA HEADLOAD WORKERS (AMENDMENT) ORDINANCE, 2021**

Promulgated by the Governor of Kerala in the Seventy-second Year of the Republic of India.

AN

ORDINANCE

further to amend the Kerala Headload Workers Act, 1978.

Preamble.—WHEREAS, the Kerala Headload Workers (Amendment) Ordinance, 2020 (74 of 2020) was promulgated by the Governor of Kerala on the 23rd day of October, 2020;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by the Legislative Assembly of the State of Kerala, during its session which convened on the 31st day of December, 2020 and during its session which commenced on the 8th day of January, 2021 and ended on the 22nd day of January, 2021;

AND WHEREAS, in order to keep alive the provisions of the said Ordinance, the Kerala Headload Workers (Amendment) Ordinance, 2021 (15 of 2021) was promulgated by the Governor of Kerala on the 9th day of February, 2021;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by the Legislative Assembly of the State of Kerala, during its session which commenced on the 24th day of May, 2021 and ended on the 10th day of June, 2021;

AND WHEREAS, under sub-clause (a) of clause (2) of Article 213 of the Constitution of India the said Ordinance will cease to operate on the 5th day of July, 2021;

AND WHEREAS, difficulties will arise if the provisions of the said Ordinance are not kept alive;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—



1. *Short title and commencement.*—(1) This Ordinance may be called the Kerala Headload Workers (Amendment) Ordinance, 2021.

(2) It shall be deemed to have come into force on the 27th day of October, 2020.

2. *Act 20 of 1980 to be temporarily amended.*—During the period of operation of this Ordinance, the Kerala Headload Workers Act, 1978 (20 of 1980) (hereinafter referred to as the principal Act) shall have effect subject to the amendments specified in sections 3 and 4.

3. *Amendment of section 7.*—In section 7 of the principal Act,—

(1) in sub-section (1), for the words and symbol “seventy-five kilograms”, the words and symbol “fifty-five kilograms” shall be substituted;

(2) after sub-section (1), the following sub-section shall be inserted, namely:—

“(1A) No women and adolescent headload worker shall be required to carry on their head or person at a time any article or articles weighing more than thirty-five kilograms.”.

4. *Amendment of section 43.*—In section 43 of the principal Act,—

(1) in sub-section (1), after the words “rules”, the words “either prospectively or retrospectively” shall be inserted;

(2) in sub-section (2), clause (d) shall be relettered as clause (e) and before clause (e) as so relettered, the following clause shall be inserted, namely:—

“(d) the terms and conditions of service of officers and employees of the Board including their retirement benefits.”.

5. *Repeal and saving.*—(1) The Kerala Headload Workers (Amendment) Ordinance, 2021 (15 of 2021) is hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act, as amended by this Ordinance.

ARIF MOHAMMED KHAN,
GOVERNOR.

